

AIR 1942 Mad 20

Madras High Court

Case No: None

Nainamalai Goundan
and Others

APPELLANT

Vs

Ramaswami Goundan

RESPONDENT

Date of Decision: Aug. 13, 1941

Acts Referred:

- Criminal Procedure Code, 1898 (CrPC) - Section 144(1)

Citation: AIR 1942 Mad 20

Hon'ble Judges: Horwill, J

Bench: Division Bench

Judgement

@JUDGMENTTAG-ORDER

Horwill, J.

The Sub-divisional Magistrate had ample power under Clause (1) of Section 144, Criminal P.C., to pass the order he did. The Sub-divisional Magistrate is responsible for preserving law and order within his jurisdiction and if on the material available to him he thinks that an order u/s 144, Criminal P.C., is necessary, it is his duty to pass such an order. Whether the material is gathered by himself or by the Sub-Magistrate is irrelevant. The petition is dismissed.